

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NIRMANGOLD ALLOYS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	NIRMANGOLD ALLOYS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	30 th August 2010
3.	Authority under which corporate debtor is incorporated / registered	Ministry Of Corporate Affairs Registrar of Companies (RoC)- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U28112MH2010PTC207250
5.	Address of the registered office and principal office (if any) of corporate debtor	Gut No.17, Sultanpur Shivar, Near Jikthan Phata, Aurangabad-Nagar Road Aurangabad MH 431133 IN
6.	Insolvency commencement date in respect of corporate debtor.	11 th November 2019
7.	Estimated date of closure of insolvency resolution process	09/05/2020(on or before 180 days from the date of initiation of CIRP)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Murlidhar Namdeo Bhalekar IBBI/IPA-002/IP-N00373/2017-2018/11116
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Nilayam, 29 Vishva Karma Co-op Hsg Society, CIDCO, N-8-E, Aurangabad 431003 Maharashtra. E-mail id: mnbhalekar@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Nilayam, 29 Vishva Karma Co-op Hsg Society, CIDCO, N-8-E, Aurangabad 431003 Maharashtra. e-mail id: mnbhalekar@gmail.com
11.	Last date for submission of claims	11 th December 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	None
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://ibbi.gov.in/home/downloads b) NA

Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the NIRMANGOLD ALLOYS PRIVATE LIMITED on 11th November 2019 (copy of order was received on 26th November 2019 from NCLT).

The creditors of NIRMANGOLD ALLOYS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 11th December 2019 before the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The claims may be submitted in their specified forms. Form B – Operational Creditor (other than Workmen/Employee); Form C – Financial Creditors; Form D- Workmen/Employee; Form E – Authorised Representative of Workmen/Employee; and Form F – Other Creditors. Copy of the above Forms can be downloaded from <https://ibbi.gov.in/home/downloads>

Submission of false or misleading proofs of claim shall attract penalties.

Date: 27th November 2019
Place: Aurangabad



M. Bhalekar
Murlidhar Namdeo Bhalekar
Interim Resolution Professional

IBBI/PA-002/IP-N00373/2017-2018/11116